

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
UNSTARRED QUESTION NO. 3152
ANSWERED ON – 19/03/2026

CASES RECUSED BY JUDGES

3152 SHRI SANJAY YADAV:

Will the Minister of *Law and Justice* be pleased to state:

- (a) the number of cases recused by HCs/SC's judges during the last five years and the reasons for those recusals;
- (b) whether seeking reasons for recusals is good for transparency, accountability and integrity of judiciary; and
- (c) if so, whether Government plans to frame any specific or formal rules governing recusals by judges?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (c): Data related to number of cases recused by High Court/Supreme Court judges is not maintained by the Government. Case management procedures including recusal by judges fall within the domain of judiciary and reasons for recusal, if any, are recorded in the court proceedings.
